

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**

**New IA/2065/ND/2024, IA/581/ND/2024,  
IA/1500/ND/2024 in IB/555/ND/2023**

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| Idbi Trusteeship Services Private Limited | ... | Applicant  |
| Versus                                    |     |            |
| Ats Infrabuild Private Limited            | ... | Respondent |

**Under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 01.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |   |
|--------------------|---|
| For the Applicant  | : Mr. Arunav Guha Roy, Ms. Anushree Poddar, Advs.                               |
| For the Respondent | : Mr. Kartik Nayar, Mr. Krish Kalra,<br>Mr. Divyansh Rai, Mr. Ajit Kumar, Advs. |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Senior Counsel for the applicant is present through video-conferencing. Learned Counsel for the respondent is present through video-conferencing. Let this matter be posted to 06.05.2024 for reply-arguments on behalf of the respondent.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**